

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application Nos.180/00118/2019**  
Friday, this the 22<sup>nd</sup> day of February, 2019

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member  
Hon'ble Mr.Ashish Kalia, Judicial Member**

Jerin N.J, aged 31 years  
S/o.Late John N.A  
Nellissery House  
Narakkal P.O, Kochi – 682 505

..... **Applicant**

**(By Advocate – Ms.Liju V.Stephen)**

**V e r s u s**

1. Union of India , Represented by its Secretary  
Govt. Of India  
Ministry of Human Resource Development  
New Delhi – 110 001
  
2. Kendriya Vidyalaya Sangathan  
18, Institutional Area, Shaheed Jeet Singh Marg  
New Delhi – 110 016, represented by  
its Commissioner ..... **Respondents**

**(By Advocate – Mr.K.I.Mayankutty Mather for R2 and Mr.H.Rathish for R1)**

This Original Application having been heard on 22.2.2019, the Tribunal on the same day delivered the following:

**O R D E R (ORAL)**

**Per: Mr.E.K.Bharat Bhushan, Administrative Member**

Heard Ms.Liju V.Stephen, learned counsel for the applicant. Mr.Vineeth Komalachandran representing Mr.K.I.Mayankutty Mather takes notice on behalf of respondent no.2 and Mr..H.Rathish takes notice on behalf of respondent no.1.

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2. Mr.Vineeth Komalachandran representing Mr.K.I.Mayankutty Mather objected to the consideration of the Original Application on the ground that as per Clause 33 of Annexure A-5 notification issued by respondent no.2 any dispute with regard to this recruitment shall be subject to the court having its jurisdiction in Delhi only. Since the notification calling for applications contained the specific provision, it is maintained by the counsel for respondent no.2 that the applicant can only approach the appropriate jurisdictional forum mentioned in the said clause referred to. He also produced a copy of the order of Hon'ble High Court of Gujarat at Ahmedabad in Special Civil Application No.10073 of 2017 wherein the question of jurisdiction in an identical case involving recruitment to Kendriya Vidyalaya Sangathan was considered and it was decided, without entering into the merits of the case, thus considering the particular Clause in the advertisement inviting the applications, that petition is not be entertained and was directed to be relegated to approach the Court having its jurisdiction.

3. The learned counsel for the applicant submitted that the particular Clause referred to is only a part of standard form and should have no bearing on this case. We are not inclined to accept the contention raised by the learned counsel for the applicant. Hence the Original Application is dismissed for want of jurisdiction. No costs.

**(ASHISH KALIA)  
JUDICIAL MEMBER**

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**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

**List of Annexures**

Annexure A-1 - True copy of the Certificate of M.Sc.Applied Chemistry issued by Mahatma Gandhi University dated 29.5.2013

Annexure A-2 - A true copy of the Certificate of B.Sc.Chemistry issued by Mahatma Gandhi University dated 09.09.09.

Annexure A-3 - A true copy of the Provisional Certificate of B.Ed. Issued by Kerala University dated 02.07.18

Annexure A-4 - A true copy of the Experience Certificate issued by St.Paul's College, Kalamassery, Ernakulam dated 2.5.18

Annexure A-5 - A true copy of the Notification (Advertisement No.14) issued by the 2<sup>nd</sup> respondent

Annexure A-6 - A true copy of the Admit Card issued by the 2<sup>nd</sup> respondent to the applicant

Annexure A-7 - A true copy of the relevant page of the list of candidates short listed for interview for the post of PGT (Chemistry)

Annexure A-8 - A true copy of the communication dated 25.1.2019 issued by the 2<sup>nd</sup> respondent

Annexure A-9 - A true copy of the train booking made by the Applicant

Annexure A-10 - A true copy of the order dated 5.1.2009 issued by the Mahatma Gandhi University

Annexure A-11 - A true copy of the Equivalency certificate issued by Mahatma Gandhi University

Annexure A-12 - A true copy of the verification certificate issued by Kerala Public Service Commission

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